

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

Original Application No. 1114/2024

In the matter of:

Varun Gulati

...Applicant

Versus

Delhi Pollution Control Committee & Ors.

...Respondents

NDOH: 19.02.2025

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Filed by



(Satender Kumar)

Sr. Environmental Engineer

Dated: 17th February 2025

Place:

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

Original Application No. 1114/2024

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Varun Gulati

...Applicant

Versus

Delhi Pollution Control Committee & Ors.

...Respondents

**ACTION TAKEN REPORT ON BEHALF OF DELHI POLLUTION
CONTROL COMMITTEE WITH RESPECT TO THE ORDER
DATED 04.09.2024.**

I, Satender Kumar, Sr. Environmental Engineer, Delhi Pollution Control Committee, 3th Floor, Block-B, IT Park, Shastri Park, Delhi- 110053, do hereby solemnly affirm and state as under:

1. That, I am working as Sr. Environmental Engineer, Delhi Pollution Control Committee and am conversant with the facts of the present case on the basis of record maintained by Delhi Pollution Control Committee in its ordinary course.
2. That, the grievance in the Original Application is with respect to the illegal dyeing/washing of jeans units operating by respondents No. 4 to 63 in the industrial areas of Narela, Bawana, Mayapuri and Lawrence Road.
3. That, this matter was taken up by this Hon'ble Tribunal on 04.09.2024 and Hon'ble Green Tribunal was pleased to issue notice to the all respondents to file their response/reply.



A handwritten signature in blue ink, appearing to be "Satender Kumar".

4. That there are 61 locations (3 at Lawrence Road Industrial Area, 24 Bawana Industrial Area, 12 Narela Industrial Area and 22 Mayapuri Industrial Area). In view of this Hon`ble Tribunal order, inspections of all 61 locations/units have been conducted by the officials of Revenue Department/MCD and Delhi Pollution Control Committee.

5. That, applicant has mentioned 61 premises/ locations in the Original Application. All 61 locations were inspected and in brief following is the status of inspection:

- Lawrence Road industrial area

Total no. of Units =03

Closed =03

- Bawana industrial area

Total no. of units =24

Complied = 3

Non-Complied = 16

Locked =05

- Narela industrial area

Total no. of units =12

Complied = 4

Non-Complied = 5

Locked =01

Closed = 02

- Mayapuri industrial area

Total no. of units =22

Complied =11

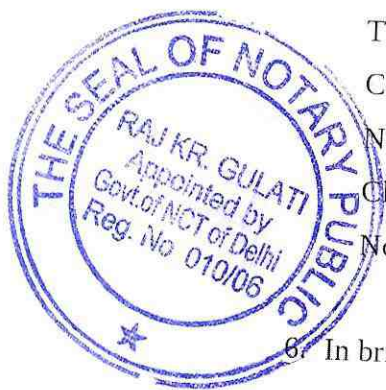
Non-Complied =07

Closed = 03

Non-traceable =01

6. In brief the status of 61 premises is as follows:

Total number of premises mentioned in the OA	61
Units found complied	18
Premises found locked	06



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Addresses not traceable	01
Unit found non-complied:	28

7. The Status of 28 units which were found non-complied is as follows:

S. No.	Name and Address of the unit	Complied/Non-complied/ Closed	Action Taken
1.	M/s Sonam Four Daniyam Wash, P-113, Sector-5, Bawana Industrial Area, Delhi-110039.	Date of Inspection: 09.04.2024 Consent Status: CTO Red) upto 30.06.2024	SCN for EDC of Rs. 9,00,000 issued on dated 29.05.2024. And SCN u/s 33(A), 31(A) and u/s 5 issued on 29.05.2024. SCN for EDC is confirmed.
2.	M/s R P washing, N-101 & N-102, Sector-5, Bawana Industrial Area, Delhi-110039 (Owner of N-101 & N-102 is one same as reported by the unit representative of N-102)	Date of Inspection: 09.04.2024 Consent Status: CTE Rejected	SCN for EDC of Rs. 9,00,000 issued on dated 29.05.2024. And SCN u/s 33(A) and u/s 5 issued on 29.05.2024. SCN for EDC is Confirmed.
3.	M/s Owner/Occupier, I-225, Sector-5, Bawana Industrial Area, Delhi-110039	Date of Inspection: 09.04.2024 Consent Status: Without Consent	SCN for EDC of Rs. 9,00,000 issued on dated 29.05.2024. And SCN u/s 33(A) and u/s 5 issued on 29.05.2024 SCN for EDC is Confirmed. Directions for Closure u/s 33 (A) & u/s 5 issued to the unit.
4.	M/s Denim Days, B-73 & 76, Sector-2, Bawana Industrial Area, Delhi-	Date of Inspection: 19.04.2024	SCN for EDC of Rs. 1,00,000 issued on dated 29.05.2024.



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	110039.	Consent Status: Valid Upto 03.13.2033	And SCN u/s 33(A) and u/s 5 issued on 29.05.2024 EDC of Rs. 1,00,000 received in form of DD No. 395280 dated 11/06/2024
5.	M/s Denim-X, L-163 L-170, Pocket-M, Sector-2, Bawana Industrial Area, Delhi-110039.	Date of Inspection: 19.04.2024 Consent Status: Valid upto 13.11.2024	SCN for EDC of Rs. 4,75,000 issued on dated 29.05.2024. And SCN u/s 33(A) and u/s 5 issued on 29.05.2024 EDC of Rs. 4,75,000 received in form of DD No. 002576 dated 14/06/2024.
6.	M/s Radha Krishna Processors, N1-96 &97, Sector-5, Bawana Industrial Area, Delhi-110039	Date of Inspection: 16.04.2024 Consent status: Valid upto 06.03.2025	SCN for EDC of Rs. 3,00,000 issued on dated 29.05.2024. And SCN u/s 33(A) and u/s 5 issued on 29.05.2024 EDC of Rs. 3,00,000 received in form of DD No. 505216 dated 29/11/2024.
7.	M/s Shree Ram Washing, N-231, Sector-5, Bawana Industrial Area, Delhi- 110039.	Date of Inspection: 16.04.2024 Consent status: Valid upto 02.01.2025	SCN for EDC of Rs. 1,00,000 issued on dated 29.05.2024. And SCN u/s 5 issued on 29.05.2024 SCN for EDC is Confirmed. Directions for Closure u/s 33 (A) & u/s 5 issue to the unit.
8.	M/s Colour Craft, N1-16, Sector-5, Bawana Industrial Area, Delhi- 110039.	Date of Inspection: 29.05.2024 Consent Status:	SCN for EDC of Rs. 1,00,000 issued on dated 14.10.2024.



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		Applied for CTO(R)	EDC of Rs. 1,00,000 received in form of DD No. 501937 dated 13/11/2024
9.	M/s Owner/Occupier/Shri Sai Washing, O-84, Sector-5, Bawana Industrial Area, Delhi-110039.	Date of Inspection: 30.05.2024 Consent Status: CTO Rejected	SCN for EDC of Rs. 1,00,000 issued on dated 14.10.2024. And Directions for closure u/s 33 (A) issued on 14.10.2024. SCN for EDC is Confirmed.
10.	M/s Owner/Occupier M-234, Sector-5, Bawana Industrial Area, Delhi-110039.	Date of Inspection: 30.05.2024 Consent status: CTO Rejected	SCN for EDC of Rs. 1,00,000 issued on dated 14.10.2024. And Directions for closure u/s 33 (A) issued on 14.10.2024.
11.	M/s Pioneer Creative Blues, E-4 & E-33, Sector-5, Bawana Industrial Area, Delhi-110039.	Date of Inspection: 16.04.2024 Consent status: Valid upto 20.11.2033	SCN for EDC of Rs. 3,00,000 issued on dated 29.05.2024. And SCN u/s 33(A) and u/s 5 issued on 29.05.2024 EDC of Rs. 3,00,000 Received in form of DD No. 847007 dt 12.06.2024
12.	M/s Owner/Occupier/ Gaurav Hosiery, M-208, Sector-2, Bawana Industrial Area, Delhi-110039.	Date of Inspection: 29.05.2024 Consent status: CTO valid upto 18.09.2024	SCN for EDC of Rs. 1,00,000 issued on dated 14.10.2024. SCN for EDC is Confirmed.
13.	M/s Color Fadders, C-261, Sector-2, Bawana Industrial Area, Delhi-110039.	Date of Inspection: 24.04.2024 Consent status: CTO rejected	SCN for EDC of Rs. 9,00,000 issued on dated 29.05.2024. And SCN u/s 33(A)



			and u/s 5 issued on 29.05.2024 SCN for EDC is Confirmed. Directions for Closure u/s 33 (A) & u/s 5 issued to the unit.
14.	M/s Banke Bihari Processors, A-25, Sector-2, Bawana Industrial Area, Delhi- 110039.	Date of Inspection: 24.04.2024 Consent status: 04.03.2025	SCN for EDC of Rs. 7,00,000 issued on dated 14.10.2024. And Direction for closure u/s 33(A) issued to unit on dated 14.10.2024 SCN for EDC is Confirmed.
15.	M/s Owner/Occupier, G-214, Sector-3, Bawana Industrial Area, Delhi- 110039.	Date of Inspection: 24.04.2024 Consent status: Not found in DPCC records.	SCN for EDC of Rs. 9,00,000 issued on dated 29.05.2024. And SCN u/s 33(A) and u/s 5 issued on 29.05.2024 SCN for EDC is confirmed. Direction s for Closure u/s 33 (A) & u/s 5 issued to the unit.
16.	M/s Denim Collection Square, N-139, Sector-5, Bawana Industrial Area, Delhi-39	Date of Inspection: 28.05.2024 Consent Status: CTO Rejected	Closure Directions u/s 33(A) along with the SCN for EDC imposition of Rs. 6,75,000/- issued to unit on 14.10.2024 SCN for EDC is confirmed.
17.	M/s Keshav Processors G-1026 DSIIDC Narela Industrial Area Delhi-110040	Date of Inspection: 31.05.2024 Consent Status: CTO (Orange category) upto 01.12.2027	SCN u/s 33(A) and SCN for EDC of Rs. 9,00,000/- (Nine Lakh only) issued to unit on 25.10.2024. Unit submitted its reply on 19.11.2024



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18.	M/s SK Processors C-466 DSIIDC Narela Industrial Area Delhi-110040	Date of Inspection: 31.05.2024 Consent Status: CTO (Orange category) upto 27.12.2033	SCN u/s 33(A) and SCN for EDC of Rs. 3,00,000/- (Three Lakh only) issued to unit on 28.10.2024. Unit submitted its reply on 19.11.2024
19.	M/s Bharat Enterprises E-760 DSIIDC Narela Industrial Area Delhi-110040	Date of Inspection: 31.05.2024 Consent Status: CTO (Orange category) upto 01.12.2027	SCN u/s 33(A) and SCN for EDC of Rs. 9,00,000/- (Nine Lakh only) issued to unit on 28.10.2024.
20.	M/s RR Washing C-392 DSIIDC Narela Industrial Area Delhi-110040	Date of Inspection: 31.05.2024 Consent Status: CTO (Orange category) upto 01.12.2027	SCN u/s 33(A) and SCN for EDC of Rs. 9,00,000/- (Nine Lakh only) issued to unit on 28.10.2024. Unit submitted its reply on 19.11.2024
21.	M/s Pooja Enterprises I- 2145 DSIIDC Narela Industrial Area Delhi-110040	Date of Inspection: 06.05.2024 Consent Status: CTO upto 13.01.2025	Direction for closure u/s 33(A) issued to unit on 28.10.2024 and order for imposition of Rs. 6,00,000 (Nine Lakh only) issued to unit on 29.10.2024. Unit has deposited EC of Rs. 6,00,000/- vide DD No. 000728 of dated 14.11.2024.
22.	Singh Fab Inc (India) C-177, Mayapuri Industrial Area, Ph- II	Unit has obtained auto – renewal consent on 05/07/2024 valid till 04/07/2034 in Activity of Readymade Garment with Electric/ Gas fired boiler (with Washing)	SCN for Closure u/s 33(A) of Water (Prevention & Control of Pollution) Act, 1974 and SCN u/s 5 of EPA Act read along with HWM Rules 2016 and SCN for revocation of Consent and SCN for imposition of



(Signature)

		(Orange Category)	EDC for operating unit of Red category without consent and not following HWM Rules (as per EDC Policy dated 30.03.2022) is being issued to the unit.
23.	Paisley Export Pvt Ltd C-141, Mayapuri Industrial Area, Ph-II	Unit has obtained auto – renewal consent on 29/07/2021 valid till 28/07/2026 in the activity of Readymade Garment (with Washing)	SCN for Closure u/s 33(A) of Water (Prevention & Control of Pollution) Act, 1974 and SCN for revocation of Consent and SCN for imposition of EDC for violation wrt Orange category(as per EDC Policy dated 30.03.2022) is being issued to the unit.
24.	Mabel Hayes B-143/1, Mayapuri Industrial Area, Ph-I	Unit has obtained auto – renewal consent on 20/06/2024 valid till 19/06/2034 in the activity of Readymade Garment (with Washing) with Boiler	SCN for Closure u/s 33(A) of Water (Prevention & Control of Pollution) Act, 1974 and SCN for revocation of Consent and SCN for imposition of EDC for violation wrt Orange category (as per EDC Policy dated 30.03.2022) is being issued to the unit.
25.	Shiva International Apparels A-37/2, Mayapuri Industrial Area, Ph-I	Unit has obtained auto – renewal consent on 08/07/2024 valid till 07/07/2034 in the activity of Readymade Garment with Electric/ Gas fired boiler(with Washing)	SCN for Closure u/s 33(A) of Water (Prevention & Control of Pollution) Act, 1974 and SCN for revocation of Consent and SCN for imposition of EDC for violation wrt Orange category(as per EDC Policy dated 30.03.2022) is being issued to the unit.
26.	Mystic C-147, Mayapuri Industrial Area, Ph-II	Unit found operational and	SCN for Closure u/s 33(A) of Water



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		engaged in the activity of washing and dyeing of readymade garments. (RED Category) No consent shown during inspection	(Prevention & Control of Pollution) Act, 1974 and SCN u/s 5 of EPA Act read along with HWM rules 2016 and SCN for imposition of EDC for operating unit of Red category without consent and not following HWM Rules (as per EDC Policy dated 30.03.2022) is being issued to the unit.
27.	M&S Processors C-192, Mayapuri Industrial Area, Ph-II	Unit has obtained auto – renewal consent on 04/07/2024 valid till 03/07/2034 in the activity of Readymade Garment with Electric/ Gas fired boiler(with Washing).	SCN for Closure u/s 33(A) of Water (Prevention & Control of Pollution) Act, 1974 and SCN for revocation of Consent and SCN for imposition of EDC for violation wrt Orange category(as per EDC Policy dated 30.03.2022) is being issued to the unit.
28.	Gurunanak Processors GI-101, Mayapuri Industrial Area, Ph-II	Unit has obtained consent valid till 24/12/2024 in the activity of Readymade Garment (with Washing/Dyeing) with Boiler	SCN for Closure u/s 5 of EPA Act read along with HWM Rules 2016 and SCN for imposition of EDC for not following HWM Rules (as per EDC Policy dated 30.03.2022) is being issued to the unit.

8. That DPCC vide direction no. DPCC/WMC-II/OA21 (Ashwani Yadav) /2023/4595-4612 dated 22.06.2023 directed to the Urban Local Bodies and Delhi Development Authority that all dyeing units and jeans/Denim washing units operating outside the approved Industrial Area/Industrial estate/Redevelopment Areas or operating within approved



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Industrial Area/Industrial estate/Redevelopment Areas but without mandatory consent of DPCC were ordered to be closed/sealed with immediate effect. All the local Bodies (Municipal Corporation of Delhi, New Delhi Municipal Council and Delhi Cantonment Board) and Delhi Development Authority shall ensure the closure/sealing including disconnection of their Electricity and Water Supply and send the Action taken Report on effective closure to Delhi Pollution Control Committee, accordingly. The directions dated 22.06.2023 is annexed as Annexure-I.

9. That in compliance of DPCC directions dated 22.06.2023, Municipal Corporation of Delhi, factory Licensing Department issued the directions dated 04.07.2024, wherein all Zonal Deputy Commissioners were requested to initiate immediately closure actions against all such water polluting units specially jeans dyeing industries and electroplating in non-conforming areas of Delhi immediately as per the directions issued from time to time. The MCD order dated 04.07.2024 is annexed as Annexure-II.

10. In view of the above, the present status report by way of affidavit may kindly be taken on record.

[Signature]
DEPONENT

VERIFICATION

I, the above-named deponent, declare the contents of the present affidavit are true and correct to the best of my knowledge based upon the documents and records available in the office and nothing material has been concealed therefrom.

Verified at New Delhi on this ___ day of February, 2025.



ATTESTED
NOTARY PUBLIC
GOVT OF NCT OF DELHI
17 FEB 2025

[Signature]
DEPONENT



DELHI POLLUTION CONTROL COMMITTEE
Department of Environment, Govt. of NCT of Delhi
5th Floor, ISBT Building, Kashmere Gate, Delhi-110006
visit us at : <http://dpcc.delhigovt.nic.in>



F. No. DPCC/WMC II/OA 21(AshwaniYadav)/2023/4595-46/2

Dated : 22-06-2023

Subject: Directions u/s 33(A) of Water (Prevention & Control of Pollution) Act, 1974 read along with Rule 34 (6) of Water (Prevention & Control of Pollution) Rules, 1975.

1. Central Pollution Control Board is the State Board for all the Union Territories to exercise powers and perform functions under the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981, as amended to date.
2. Central Pollution Control Board has delegated all its powers and functions under the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 in respect of Union Territory of Delhi-to-Delhi Pollution Control Committee (DPCC) vide Notification No.S.O.198 (E) Dated 15.03.1991.
3. It is a mandatory provision under u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 that no person without the previous consent of the DPCC shall establish or take any steps to establish any industry, operation or process or any treatment and disposal system an extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land.
4. Dyeing units and Jeans / Denim washing units are highly water polluting units. Their effluent is substantial. These units use various type of dyes and chemicals. Presence of dyes and other chemicals together make the textile effluent highly toxic. The effluent is also carcinogenic due to release of various harmful chemicals including heavy metals. The colloidal matter present in addition to the colours and the oily scum raises the turbidity, makes the water look foamy and smell bad, and inhibits the sunlight affecting self-cleaning property of Water Bodies / River Yamuna.
5. Effluent from illegal Dyeing activity and illegal Jeans / Denim washing activity has very detrimental effect on Water Bodies / River Yamuna and on human health as well as on flora and fauna.
6. The High-Level Committee on Rejuvenation of River Yamuna chaired by Hon'ble Lt. Governor, Delhi highlighted existence of illegal Dyeing units and illegal Jeans / Denim washing units which contribute substantial pollution in natural /storm water drains and river Yamuna.
7. In view of the orders dated 07.05.2004 of Hon'ble Supreme Court in I.A. No 22 in WP(C) No. 4677 of 1985 titled as "M.C. Mehta Vs. Union of India & Others", no industry can function in violation of the Master Plan of Delhi in areas which are non-Conforming for the activity. As such the question of giving consent to any unit, which is in non-conformity with the Master Plan of Delhi does not arise. Also, an activity even in the Approved Industrial Areas / Industrial Estates / Redevelopment Areas will be illegal if it does not have the consent from DPCC. This assumes particular significance in case of polluting units.

(12)

8. In view of the above and in exercise of the powers conferred under section 33(A) of the Water (Prevention & Control of Pollution) Act, 1974 read along with Rule 34 (6) of Water (Prevention & Control of Pollution) Rules, 1975, all Dyeing units and Jeans / Denim washing units operating outside the Approved Industrial Areas / Industrial Estates / Redevelopment Areas or operating within the Approved Industrial Areas / Industrial Estates / Redevelopment Areas but without mandatory consent of DPCC are therefore ordered to be closed / sealed with immediate effect. All the Local Bodies (Municipal Corporation of Delhi, New Delhi Municipal Council & Delhi Cantonment Board) and Delhi Development Authority shall ensure the closure / sealing including disconnection of their Electricity and Water Supply and send the Action Taken Report on the effective closure to DPCC, accordingly.

21/6/13
(Ashwani Kumar)
Chairman, DPCC

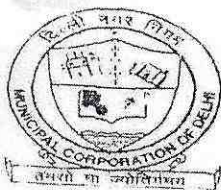
To,

1. Vice Chairman, Delhi Development Authority, Vikas Sadan, INA, Delhi-110023.
2. Chairman, New Delhi Municipal Council, Palika Kendra, New Delhi-110001.
3. Commissioner, Municipal Corporation of Delhi, 9th Floor, Dr. S.P.M Civic Center, J.L.Nehru Marg, Delhi-110002
4. Chief Executive Officer, Delhi Cantonment Board, Sadar Bazar, Delhi Cantt. Delhi-10.
5. Chief Executive Officer, Delhi Jal Board, Varunalaya, Phase -II, Jhandewalan, Delhi-110005.
6. The General Manager, BSES Yamuna Power Ltd., 3rd Floor Shakti Kiran Building, Karkardooma, Near Karkardooma Court, Delhi-110032.
7. The General Manager, BSES Rajdhani Power Ltd., BSES Bhawan, Nehru Place, Near Nehru Place Bus Terminal, New Delhi-110019
8. The General Manager, NDPL, NDPL House, Hudson Lane, Kingsway Camp, Delhi-110009

Copy to:

1. Commissioner of Police, Delhi Police Headquarters, Jai Singh Road, New Delhi-110001.
2. Additional Chief Secretary (Industries), Department of Units, Govt. of NCT of Delhi. 419, Udyog Sadan, FIE Patparganj, Delhi-92
3. Pr. Secretary to Hon'ble Lt. Governor, GNCTD, Raj Niwas, Delhi -110054.
4. Pr. Secretary (Revenue) cum Divisional Commissioner, Govt. of NCT of Delhi, 5, Sham Nath Marg, Delhi-110054.
5. Pr. Secretary (Env.), Govt. of NCT of Delhi, 6th Floor, Delhi Secretariat, I.P. Estate, Delhi-02.
6. Secretary (Power), Govt. of NCT of Delhi, 6th Floor, Delhi Secretariat, I.P. Estate, Delhi-02.
7. Secretary to Environment Minister, Govt. of NCT of Delhi, 7th Level, Delhi Secretariat, Delhi -02.
8. Spl. Secretary (Env.) Cum Member Secretary, Delhi Pollution Control Committee, 6th Floor, Delhi Secretariat, I.P. Estate, Delhi-02.
9. Staff Officer to Chief Secretary, Govt. of NCT of Delhi, 5th Level, Delhi Secretariat, Delhi -02
10. Sr. Env. Engineer (IT), DPCC for uploading on the DPCC website

21/6/13
(Ashwani Kumar)
Chairman, DPCC



MUNICIPAL CORPORATION OF DELHI
OFFICE OF DEPUTY COMMISSIONER
FACTORY LICENSING DEPARTMENT
21st Floor, Dr. SPM, Civic Centre,
New Delhi-110002
Email. aofl.edmc@gmail.com

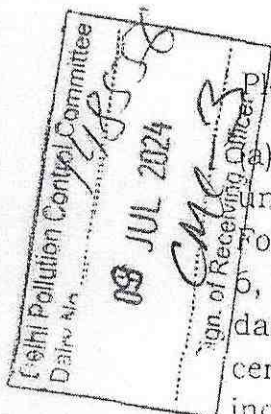


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No. DC/FL/MCD(HQ)/2024/D - 122

Dated: 04/07/2024

SUBJECT:- SEALING OF ALL ILLEGAL INDUSTRIAL UNITS INCLUDING JEANS DYING UNITS ON THE SPOT OPERATING IN NON-CONFORMING AREAS AND POLLUTING THE RIVER YAMUNA THROUGH JOINT INSPECTION TEAMS COMPRISING OF MCD, NDMC, DCB, REVENUE DEPARTMENT, DPCC, BSES, NDPI, DELHI POLICE AND DJB.



Please refer to the followings:-

(a). This office letter No. DC/EL/MCD(HQ)/2023/D-104 dated 25.05.2023 under which copy of Shri Anil Kumar Singh, Pr. Secretary (Environment & Forest, Corporation), Development Commissioner, Govt. of NCT of Delhi, Level - 6, Wing-C, Delhi Secretariat DO letter No. F-12(588)/ENV/YPMC/2019/18-31 dated 03.05.2023 addressed to the then worth Commissioner, MCD wherein certain directions for stoppage of illegal industries activity have been issued including sealing of all illegal industrial units including jeans dying units on the spot operating in Non-Conforming areas and polluting the river Yamuna through joint inspection teams comprising of MCD, NDMC, DCB, Revenue Department, DPCC, BSES, NDPL, Delhi Police and DJB has been forwarded for compliance.

(b). Minutes of meeting held online through Video Conferencing on 11.10.2023 regarding review of ATRs against illegal Dyeing units in Non-conforming Areas in compliance of High Level Committee (HLC directions) forwarded to Zonal Dy. Commissioners of all Zones among others vide letter No. F.No. DPCC/CMC-III/HLC/Dyeing Units/ NCA/2023/2293-2325 dated 19.10.2023.

(c). DPCC letter No. F.No. DPCC/CMC-III/HLC/ Dyeing Units/ NCA/2023/2407-35 dated 14.11.2023 address to Zonal Dy. Commissioners of Zones with a copy endorsed to others under which Action Taken Report in respect of Dyeing Units / Jeans Washing / Denim Washing Units operating in Residential Areas was sought for.

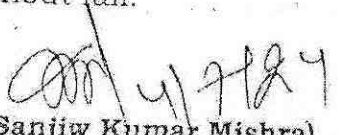
em III / 401
10/07/2024

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2. It has been directed by the Worthy Commissioner, MCD that closure action against illegal water polluting units specially Jeans Dyeing Industries and Electroplating Units operating in Non-conforming areas in Delhi will be initiated immediately as directed in the communication made above in true spirit and ATR in this regard will be furnished to all concerned under intimation to this HQ.

3. In view of the compliance of the directions of the worthy commissioner of MCD, Zonal Deputy Commissioners are requested to initiate immediately closure action against all such water polluting units specially Jeans Dyeing industries and Electroplating units operating in Non-conforming areas of the Delhi immediately as per directions issued from time to time vide letters quoted under reference and necessary ATR in this regards be furnished in coordination with DPCC.

4. First such ATR/ Report be furnished on 8th July, 2024 without fail.


(Sanjiw Kumar Mishra)
Dy. Commissioner (FL)

All Zonal Dy. Commissioners

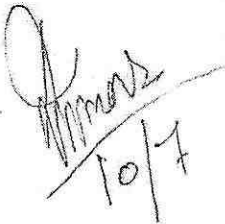
संजीव कुमार मिश्रा, भा.उ.से./Sanjiw Kumar Mishra, I.R.S.
उपायुक्त/Dy. Commissioner
दिल्ली नगर निगम/Municipal Corporation of Delhi

Copy to:-

1. Dr. K.S. Jayachandran, Member Secretary, DPCC, 5th Floor, ISBT Building, Kashmere Gate, Delhi-110006 - with request to coordinate with Zonal DCs, MCD.
2. The Chief Executive Officer, Delhi Jal Board, Varunalya, Ph-II, Jhandewalan, New Delhi-110055
3. The General Manager, Commercial TPDDL, Grid Substation Building, Hudson Lane, Kingsway Camp, Delhi 110009
4. The Chief Operating Officer, BSES Yamuna Power Ltd., 3rd Floor, Shakti Kiran Building, Karkardooma, Delhi-110092.

Copy for kind information to:-

1. Commissioner, MCD
2. Addl. Commissioner (FL), MCD.


10/7
B. Mahalingam